
(2021) 07 NCLT CK 0003
In the National Company Law Tribunal
Case No : C.P.(IB)-3527(MB)/2019

G. G. Photo Limited

APPELLANT

Vs

Shah Group Builders And Infra Projects Ltd

RESPONDENT

Date of Decision : 02-07-2021

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 7

Citation : (2021) 07 NCLT CK 0003

Hon'ble Judges : H.V. Subba Rao, Member (J); Chandra Bhan Singh, Member (T)

Bench : Division Bench

Advocate : Yash Jain, Jayesh Nishar

Final Decision : Disposed Of

Judgement

Mr. Yash Jain, counsel appearing for the financial Creditor, Mr. Jayesh Nishar, counsel appearing for the respondent are present through virtual hearing.

Mr. Yash Jain, instructed by counsel appearing behalf of Halai & Co. who is holding Vakalatnama on behalf of the petitioner is present and reported no instruction from the petitioner.

Mr. Jayesh Nishar, counsel appearing for the corporate debtor is also present and represent that he had already entered into a settlement with the petitioner and paid part of the amount as per the settlement. In the light of the above facts and circumstances there is no point in keeping the above company petition pending. In view of reporting no instructions by the counsel for the petitioner and also in view of the settlement. Accordingly, the above company petition stands disposed of.